

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FORTUNE FIRST INTERNATIONAL TRADING & SERVICES LLP

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Fortune First International Trading & Services LLP
2.	Date of Incorporation Of Corporate Debtor	09/06/2015
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar Of Companies, Mumbai, Maharashtra
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	AAE-1176
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	303, Pegasus Parvati Nagar CHS Ltd, Versova, Near Sai Ganesh Mandiriyari Road, Bus Depot, Andheri NA Mumbai, Maharashtra, 400061
6.	Insolvency commencement date in respect of Corporate Debtor	DATE OF ORDER :- 02.05.2023
7.	Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement Date i.e. 29.10.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: Shekhar Kumar Agrawal REGN NO.: IBBI/IPA-002/IP-N00883/2019-20/12874
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Flat 606, D Wing, RNA Continental CHSL, Subhash Nagar, Chembur (E), Mumbai-400071 Email:shekhar2308@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: D-519/520, Neelkanth Business Park, Nathani Road, Vidyavihar, Mumbai, Maharashtra , 400086 Email:ip.fortunefirst@gmail.com shekhar2308@gmail.com
11.	Last date for submission of claims	16 th May 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/downloadform.html (b) https://ibbi.gov.in/en/ips-register/registered-ips

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **FORTUNE FIRST INTERNATIONAL TRADING & SERVICES LLP** on **2nd MAY 2023**.

The creditors of **FORTUNE FIRST INTERNATIONAL TRADING & SERVICES LLP** are hereby called upon to submit their claims with proof **on or before 16th MAY 2023** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:-

- Form B- Claims by Operational Creditors
- Form C- Claims by Financial Creditors
- Form D- Claims by Workmen & Employees
- Form E- Claims by Authorized Representative of Workmen & Employees
- Form F- Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms in the website www.ibbi.gov.in. Submission of false or misleading proofs of claim shall attract penalties.

SHEKHAR KUMAR AGRAWAL)

Interim Resolution Professional

Fortune First International Trading & Services LLP

REGN NO.: IBBI/IPA-002/IP-N00883/2019-20/12874

Date: **05 May 2023**

Place: **MUMBAI**